

COURT-I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 52 of 2012
Appeal No.67 of 2012
Appeal No. 68 of 2012
Appeal No. 69 of 2012

Dated : 1st November, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. V.J. Talwar, Technical Member

Appeal No. 52 of 2012

M/s Ferro Alloys Corporation Ltd. ... Appellant(s)

Versus

Orissa Electricity Regulatory Commission & Ors. ... Respondent(s)

Appeal No.67 of 2012

M/s Tata Steel Ltd. ... Appellant(s)

Versus

Orissa Electricity Regulatory Commission & Anr. Respondent(s)

Appeal No. 68 of 2012

M/s OCL India Ltd. ... Appellant(s)

Versus

Orissa Electricity Regulatory Commission & Anr. Respondent(s)

Appeal No.69 of 2012

M/s Balasore Alloys Ltd. ... Appellant(s)

Versus

**Orissa Electricity Regulatory
Commission & Anr.**

.... **Respondent(s)**

Counsel for the Appellant(s) :

Counsel for the Respondent(s) : Mr. Prashanto Chandra Sen

ORDER

The Learned Counsel for the State Commission submits that the State Commission has filed an Appeal in the Hon'ble Supreme Court as against the judgment of this Tribunal dated 23.9.2013 and obtained stay of operation of the said judgment. He also produced a copy of the order dated 29.10.2013.

In view of the statement made by the Learned Counsel for State Commission, we feel that the matter may be adjourned to 8.1.2014 awaiting further orders of the Hon'ble Supreme Court.

Accordingly ordered.

Post this matter on **08.01.2014 at 2.30 p.m.**

**(V.J. Talwar)
Technical Member**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

mk